

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.3
CP(IB) 39 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Vardhman Vitrified Pvt Ltd

.....Respondent

Order delivered on ..03/01/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Tirth Nayak
For the Respondent :

ORDER

IA/875(AHM)2021

This application is filed under Section 12A of the IBC, 2016 for withdrawal of the main C.P., i.e. CP(IB) 39 of 2019 after admission.

The CoC, in its meeting dated 23.11.2021, passed a resolution to withdraw the matter by 100% votes.

Since the matter is settled, permission to withdraw the matter under Section 12A of the IBC, 2016 is granted.

Accordingly, **CP(IB) 39 of 2019** stands withdrawn and disposed of.



**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**



**MADAN B GOSAVI
MEMBER (JUDICIAL)**